

L.I.C. MACHILIPATNAM DIVISION

*451. SHRI K. P. MALLIKARJUNUDU: Will the Minister of FINANCE be pleased to state:

(a) which Divisional Offices are represented in the Southern Zonal Advisory Board of the Life Insurance Corporation of India; and

(b) whether it is a fact that the Machilipatnam Division is not having representation in the Southern Zonal Advisory Board and, if so, the reasons therefor?

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) and (b) The Regulations require that the various areas of a Zone should be represented on the Zonal Advisory Board. It is not necessary that every Division should be represented. One of the Members of the Zonal Advisory Board is resident in Machilipatnam Division.

SHRI K. P. MALLIKARJUNUDU: Madam, the Government must have been aware and I presume that Government is aware, that the Machilipatnam Division has been doing excellent work in the matter of business and service to policy-holder; I may say that it has stood first during four or five years consecutively, in that whole Zone. That being so, does not the Government think that absence of representation of the Machilipatnam Division on the Zonal Board does prejudicially affect the Machilipatnam Division? May I also ask the hon. Minister whether there is an attempt on the part of the L.I.C. authorities to shift the headquarters of the Division from Machilipatnam to somewhere else?

SHRI SACHINDRA CHAUDHURI: The first part of the question I have already answered and I have said that representation was made on the zonal basis and the gentleman from Machilipatnam is actually on that Zonal Board. As for the second part

of the question, I did not quite follow it.

SHRI BHUPESH GUPTA: The whole thing needs reconsideration, this whole matter of arrangement of zones and . . .

THE DEPUTY CHAIRMAN: Please put your question.

SHRI BHUPESH GUPTA: And make it longer.

THE DEPUTY CHAIRMAN: Make it shorter so that we may take up more questions.

SHRI BHUPESH GUPTA: Now, Madam, I was going to put the question.

AN HON. MEMBER: And you derailed him.

SHRI BHUPESH GUPTA: As the hon. Minister is aware, there is great opposition to the Government's policy of automation in all the Divisions and the Divisional Branches. Why has the Government not scrapped automation in the L.I.C. and then proceeded with reorganising the various Divisions?

THE DEPUTY CHAIRMAN: That is beyond the scope of this question.

SHRI SACHINDRA CHAUDHURI: I will still answer that question because Mr. Bhupesh Gupta puts it and I have got great affection for him. So far as opposition is concerned, that opposition is from some employees or body of employees of the Life Insurance Corporation. There is no opposition from the public.

SHRI BHUPESH GUPTA: How no opposition? We represent the public.

THE DEPUTY CHAIRMAN: Order, order.

SHRI BHUPESH GUPTA: All the trade unions are opposing it.

SHRI SACHINDRA CHAUDHURI: Automation was introduced for the purpose of rendering greater service to the people who have actually insured with the L.I.C. and also for the purpose of taking the benefits of life insurance and other insurance to the remote villages where it is necessary as a public policy that they should go. In order that better service might be given and errors might be avoided, automation is introduced. It is a matter of policy and I am afraid I cannot take the suggestion of the hon. Member.

मध्य प्रदेश सरकार को केन्द्रीय ऋण

* 452. श्री निरंजन वर्मा : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) 31 मार्च, 1962 को मध्य प्रदेश सरकार पर भारत सरकार का किन-किन मदों पर कितना-कितना ऋण था; और

(ख) 1 अक्टूबर, 1966 को इस ऋण के सम्बन्ध में व्योरेवार क्या स्थिति थी और प्रति वर्ष भारत सरकार मध्य प्रदेश सरकार से कितना व्याज इस ऋण पर वसूल करती है ?

[CENTRAL LOANS TO MADHYA PRADESH GOVERNMENT

*452. SHRI NIRANJAN VARMA: Will the Minister of FINANCE be pleased to state:

(a) the items of loan that the Government of Madhya Pradesh owed to the Government of India as on the 31st March, 1962 and what was the amount of loan for each item; and

(b) what was the detailed position with regard to this loan as on the 1st October, 1966 and what is the amount of interest which the Government of India recover every year from the Government of Madhya Pradesh on this account?]

[] English translation.

THE MINISTER OF FINANCE (SHRI SACHINDRA CHAUDHURI): (a) Central loans amounting to Rs. 134.20 crores were outstanding against the Government of Madhya Pradesh as on 31st March, 1962. These comprised numerous individual items, a break-up of which by broad categories is given in the statement laid on the Table.

(b) As repayments arranged by the State Government in subsequent years related not only to loans sanctioned up to 31st March, 1962 but also to later loans, separate figures pertaining to the former loans are not readily available. Necessary information is being collected.

STATEMENT

Broad details of Central loans outstanding against the Government of Madhya Pradesh as on 31st March, 1962.

(Rs. in lakhs)	
Category of loan	Amount outstanding
1. Agricultural Production and Allied Schemes.	18.47
2. Industrial Development	2.32
3. Community Development, Cooperation and NES Schemes.	6.43
4. Miscellaneous Development Purposes.	48.33
5. Major Irrigation and Multi-purpose River Projects.	32.14
6. Housing Schemes.	4.30
7. Rehabilitation of Displaced Persons.	2.25
8. Water Supply and Drainage Schemes.	3.74
9. Sharing of Small Savings Collections	11.32
10. Other Loans	4.90
	1,34.20